

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/MP/2015

Subject : Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 13.05.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 6.8.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Jindal India Thermal Power Limited.

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Tushar Nagar, Advocate, JITPL
Shri Manish Tyagi, JITPL
Ms. Prerna Priyadarshini, Advocate for CTU
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

The Commission observed that a Committee is proposed to be constituted to go into all aspects of the stranded capacity and relinquishment charges in Petition No. 92/MP/2015 and the present petition may be referred to the Committee.

2. Learned counsel for the petitioner requested for one week time to seek instructions in this regard. The Commission directed the petitioner to file an affidavit, by 17.8.2015 in this regard.

3. The Commission directed to list the petition after receiving affidavit from the petitioner, if required.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**